

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 88/AT/2019

Subject : Application under Section 63 and Section 79(1)(b) of the Electricity Act, 2003 for adoption of tariff for supply of power to NBPDC and SBPDCL by JITPL and SKS Power Generation (Chhattisgarh) Ltd. with back to back arrangement with the PTC India Limited.

Petitioner : Bihar State Power (Holding) Company Limited (BSP(H)CL)

Respondents : PFC Consulting Ltd. and Others

Date of hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri R.B. Sharma, Advocate, BSP(H)CL
Shri Mohit Mudgal, Advocate, BSP(H)CL
Shri Nishant Kumar, Advocate, JITPL & SKS Power
Ms. Jyotsna Khatri, Advocate, JITPL & SKS Power
Shri Yashashvi Kant, Advocate, PTC India

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff for supply of power to NBPDC and SBPDCL by Jindal India Thermal Power Limited (JITPL) and SKS Power Generation (Chhattisgarh) Ltd. with back to back arrangement with the PTC India Limited. Learned counsel submitted that the Bihar Electricity Regulatory Commission vide its order dated 10.1.2019 in case No.46/2018 has already approved the PPA and requested to adopt the tariff.

2. In response to the Commission's query regarding method of payment security mechanism, learned counsel for PTC India requested for one week time to file the same on affidavit. Learned counsel for JITPL and SKS Power sought three days time to file reply to the Petition.

3. After hearing the learned counsels for the parties, the Commission directed JITPL and SKS Power to file their replies by 26.4.2019 and PTC India was directed to submit its reply alongwith the method of payment security mechanism, on affidavit, by 26.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 3.5.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**